HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

FRIDAY, THE SECOND DAY OF MAY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT APPEAL NO: 533 OF 2025

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 19/03/2025 in W.P No. 27147 of 2024 on the file of the High Court.

Between:

Pitla Balaiah, S/o. PitlaLakshamaiah, Aged about 69 years, occ. Farmer, R/o. 1-54, Dundigal Village, Dundigal - Gandimaisamma Mandal, Medchal-Malkajigiri District.

...APPELLANT

AND

1. The State of Telangana, Rep by its Principal Secretary, Revenue Department, Secretariat, Hyderabad, Telangana State.
2. The District Collector, Integrated District office complex, AnthaipallyVillage, Shameerpet Mandal, Medchal-Malkajigiri District.
3. The Mandal Revenue Officer or Joint Sub -Registrar and Tahsildar, Dundigal Gandimaisamma Mandal, Medchal-Malkajigiri District.
4. Pittala Narsimhulu, S/o. Late Pitala Balaiya, Aged about 60 years, Occ. Agriculture,
5. Pitala Nagarjuna, S/o. Late PitalaBalaiya, Aged about 55 years, Occ. Agriculture.
6. Pitala Pandu, S/o. Late PitalaBalaiya, Aged about 57 years. Occ. Agriculture,
7. Pitala Mallesh, S/o. Late PitalaBalaiya, Aged about 52 years, Occ. Agriculture,

Respondent No. 4 to 7 are residents of 7-70/1, Dundigalvillage,Qutubullapur Mandal, Mecichtl- Malkajgiri District.

...RESPONDENTS

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to Direct the Respondent to restore the entries in the passbook of the Appellant in khata no.1503 for an extent of Acres 4- 15 cats in Sy.No.422 situated at Dindival village, Dundigal, Gandimaisamma Mandal, Medchal-Malkajgiri District, Telangana.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend succession proceedings granted to the Respondent nos. 4 to 7 vide transaction no. 2300375621.

IA NO: 3 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the order dated 19.03.2025 in WP. No. 27147 of 2024.

Counsel for the Appellant: SRI VIVEK JAIN, REP. FOR SRI ANNAMRAAJU RAJANARSIMHA

Counsel for the Respondent No.1 to 3: SRI MURALIDHAR REDDY KATRAM, GP FOR REVENUE

Counsel for the Respondent No.4 to 7: SRI VEDULA SRINIVAS, Sr. COUNSEL, REP. FOR SRI VEDULA CHITRALEKHA

The Court delivered the following: JUDGMENT

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT APPEAL No.533 of 2025

JUDGMENT: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri Vivek Jain, learned counsel appearing for Sri Annamraju Rajanarsimha, learned counsel for the appellant; Sri Muralidhar Reddy Katram, learned Government Pleader for Revenue, for respondent Nos.1 to 3 and Sri Vedula Srinivas, learned Senior Counsel appearing for Sri Vedula Chitralekha, learned counsel for respondent Nos.4 to 7.

2. With the consent, finally heard.

3. During the course of hearing, learned counsel for the parties reached to a consensus that since the revenue entries have been altered to the detriment of the writ appellant/writ petitioner without following the principles of natural justice, it is agreed that the order of the learned Single Judge dated 19.03.2025 in W.P.No.27147 of 2024 may be set aside. The revenue authorities be directed to put the parties to notice and hear them after taking their response and pass a fresh order regarding revenue entries in respect of the land in question. It is also agreed that till such time

the aforesaid exercise is completed, it may be directed that the parties shall maintain *status quo* which is prevailing as on today. It is also agreed by the parties that any benefits arising out of the pattadar entries shall remain subject to the final outcome of the rehearing before the revenue authority.

4. In view of the consensus arrived at, the impugned order of the learned Single Judge is set aside. The revenue authority shall put the parties to notice within fifteen days by fixing a date within fifteen days therefrom. The parties shall file their respective responses. The revenue authority shall rehear the parties and pass a fresh order in accordance with law regarding revenue entries within sixty days therefrom. Till such time the aforesaid exercise is completed, *status quo* which is prevailing as on today shall be maintained by the parties in respect of the land in question and any benefits arising out of revenue entries shall also remain subject to the final outcome of the said revenue matter.

5. With the aforesaid and without expressing any opinion on the merits of the case, the writ appeal is **disposed of**. No order as to costs.

Miscellaneous petitions pending, if any, shall stand closed.

SD/- T. TIRUMALA DEVI
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Revenue Department, Secretariat, Hyderabad, Telangana State.
2. The District Collector, Integrated District office complex, Anthaipally Village, Shameerpet Mandal, Medchal-Malkajigiri District.
3. The Mandal Revenue Officer or Joint Sub -Registrar and Tahsildar, Dundigal Gandimaisamma Mandal, Medchal-Malkajigiri District.
4. The Section Officer, Posting Section, High Court for the State of Telangana at Hyderabad.
5. The Section Officer, Writ Non-Service Section, High Court for the State of Telangana at Hyderabad.
6. One CC to SRI ANNAMRAAJU RAJANARSIMHA, Advocate [OPUC]
7. One CC to SRI VEDULA CHITRALEKHA, Advocate [OPUC]
8. Two CCs to GP FOR REVENUE, High Court for the State of Telangana at Hyderabad [OUT]
9. Two CD Copies

BSR
GJP

HIGH COURT

DATED:02/05/2025

JUDGMENT

WA.No.533 of 2025



DISPOSING OF THE WRIT APPEAL,

WITHOUT COSTS

(12)

kyr

5/5/25